

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4080  
ANSWERED ON:19.04.2000  
APPOINTMENTS ON COMPASSIONATE GROUND  
PRAVEEN RASHTRAPAL

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the latest instructions issued by the Department of Personnel and Training regarding appointments on compassionate ground;
- (b) whether a large number of applications are pending in various Ministries/Departments due to rigid interpretation of Rules by the officials;
- (c) if so, whether the Government propose to fix time limit for disposal of such applications; and
- (d) if so, the details in this regard?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(SMT. VASUNDHARA RAJE)

(a): The Scheme for compassionate appointment under the Central Government is contained in this Department O.M.No. 14014/6/94-Estt(D) dated 9th October, 1998 as amended from time to time. Copy of the said O.M. and amendments are laid on the Table of the House.

(b), (c) & (d): Under the existing Scheme, powers to make compassionate appointment are decentralised with the respective Ministry/Department/Head of Department and as such it is their responsibility to ensure that the rules are followed before approving any such appointment on compassionate grounds. Hence, information relating to pendency of applications for compassionate appointment is not centrally collected/maintained. However, the existing scheme provides for consideration of applications received in the previous month during the second week of every month and it envisages grant of compassionate appointment within a year in really deserving cases if vacancy meant for such appointment is available within the prescribed ceiling of 5% of direct recruitment vacancies in Group C/D posts.